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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

R.A. NO.309/2004

IN

O.A. NO.2963/2003

New Delhi, this the 7th day of December, 2004

HON'BLE MR. S.K. MALHOTRA, MEMER (A)

Ishwar Das
A-306, Navin Apartments,
Plot No.13, Sector -5,
Dwarka, New Delhi-110075

... Applicant

Versus

U.O.1 Through

1. Chief Executive Officer,
Prasar Bharati (B.C.I.),
PTI Building, Sansad Marg,
New Delhi – 110 001
2. The Dy. Director General (A),
All India Radio, Akashvani Bhavan,
Sansad Marg,
New Delhi – 110001

... Respondents

ORDER

The applicant, Shri Ishwar Dass, has filed this application, seeking review of the order dated 25.10.2004 passed in OA No.2963/2004.

2. I have gone through the review application and find that it is misconceived. The order dated 25.10.2004 was a conscious decision after taking into consideration the entire material on record and the submissions as made by the applicant and the respondents. The findings, which are recorded in the order dated 25.10.2004 do not suffer from any mistake, much less a glaring mistake, on the face of the record. The applicant, in the application, has tried to interpret certain rules and instructions on the subject and has also referred to certain decisions taken by the Hon'ble Courts in such cases. In fact, the applicant has sought to reopen the case on merits,

(Signature)

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(2)

which is not permissible in a review application. The provisions of Order XLVII Rule (1) of the Code of Civil Procedure are also not attracted in this case.

3. In view of the above, the review application is dismissed without any notice to the respondents.

Om Malhotra
(S.K. Malhotra)
Member (A)

/pkr/